NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/219/ (IB)/2017

NAME OF THE PETITIONER(S)

: THINK CAPITAL PVT LTD

NAME OF THE RESPONDENT(S)

: GANGOTRI TEXTILES LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

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Court for Repardets VIII =

Source Proposed for Relitioner - Relitioner

2. R. VIDHYAS HARRAR 3 Coursed for Relitioner

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ORDER

The counsels for both sides present. Counsel for the petitioner submitted that the Petitioner is not able to make compliance of the Provisions of the Section 9 (3) (b) and (c) of the I&B Code, 2016 . Hence, the Petition abates and the same is dismissed with liberty to the Petitioner to file a fresh, if so advised.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD. SHÁRIEF TARIO) MEMBER (JUDICIAL)